

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

ITEM No. 07  
(IB)-2011(PB)/2019

**IN THE MATTER OF:**

Vandana Motors	...	Applicant/Petitioner
Vs		
On-Dot Couries and Cargo Ltd.	...	Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016, CIRP.**

**Order delivered on 18.01.2021**

**CORAM:**

**SH. B.S.V. PRAKASH KUMAR**  
**HON'BLE ACTG. PRESIDENT**

**SH. HEMANT KUMAR SARANGI**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the RP : Mr. Vinod Khanna, Adv.  
For the Respondent : Mr. Niranjana Rao, Adv. for R44-46 in IA/363/2020.

**ORDER**

**IA-106(PB)/2021:-**

On appointment of the IRP as RP based on the CoC resolution dated 27.03.2020, the same is hereby affirmed. Accordingly, this application is hereby allowed.

Sdl-

**(B.S.V PRAKASH KUMAR)**  
**ACTG. PRESIDENT**

Sdl-

**(HEMANT KUMAR SARANGI)**  
**MEMBER (TECHNICAL)**

18.01.2021  
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